

ITEM NO.16

COURT NO.8

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 14225/2023

(Arising out of impugned final judgment and order dated 11-10-2023 in BA No. 2990/2023 passed by the High Court Of Delhi At New Delhi)

RAISUDDIN MALIK

Petitioner(s)

VERSUS

THE STATE (NCT OF DELHI) &amp; ANR.

Respondent(s)

(IA No. 226736/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 226737/2023 - EXEMPTION FROM FILING O.T.)

Date : 10-01-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Varinder Kumar Sharma, AOR  
Dr. Vijay Kumar Shukla, Adv.  
Ms. Nupur Shukla, Adv.  
Mr. Anirudh Gulati, Adv.  
Mr. J.k Verma, Adv.

For Respondent(s) Mrs. Aishwariya Bahti, A.S.G. (NP)  
Mrs. Rekha Pandey, Adv.  
Mr. Mukesh Kumar Maroria, AOR  
Mrs. Ruchi Kohli, Adv.  
Mrs. Archana Pathak Dave, Adv.  
Mrs. Suhashini Sen, Adv.  
Mr. S.s. Rebellow, Adv.  
Mr. Shyam Gopal, Adv.  
Mr. Raghav Sharma, Adv.  
Mr. Sughosh Subramanyam, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the respondent-State (NCT of Delhi) submits that the counter has been filed yesterday, i.e., 09.01.2024. Registry to upload and place the same on record.

Further, the learned counsel for the respondent prays for and is granted two weeks' time to file additional documents by way of an additional affidavit with respect to the criminal antecedents of the petitioner.

List the matter again on 31.01.2024.

In the meantime, learned counsel for the petitioner may file rejoinder affidavit.

(NEETU KHAJURIA)  
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)  
COURT MASTER